

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) NO. 39/Chd/Pb/2017

In the matter of:

Sunrise 14 A/S, DenmarkCorporate/Financial Creditor

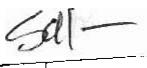
Vs

M/s. Muskaan Power Infrastructure Ltd.Corporate Debtor.

Present: Mr. Rohit Khanna, Mr. Raghav Kapoor and Mr. Yohaan Limathwalla, Advocates for Corporate/Financial creditor.
Mr. I.P.S. Mangat, Advocate for Mr. Ishpuneet Singh,
Advocate for Corporate Debtor.

Mr. I.P.S. Mangat, Advocate has handed over the Power of Attorney for respondent/Corporate Debtor and states that the respondent/Corporate Debtor has passed resolution of the Board of Directors on 12.07.2017 in favour of Mr. Ishpuneet Singh, Advocate. Learned counsel seeks time to file objections, if any, by 17.07.2017 positively.

The matter be listed on 21.07.2017. The objection, if any, along with resolution of Board of Directors of Corporate Debtor be filed by 17.07.2017 with copy advance to the learned counsel for the Corporate Creditor.


(Justice R.P. Nagrath)
Member (Judicial)

July 13, 2017
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